

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:898

ANSWERED ON:01.08.2006

CATEGORISATION OF TRIBAL AREAS INTO SCHEDULED AREAS

Baitha Shri Kailash

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) Whether the tribal-dominated areas of the country have been categorized as scheduled areas; and

(b) If so, the details thereof ?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a) & (b) In terms of the provision of the Constitution contained in Schedule V, Scheduled Areas are such areas as the President may, by order, declare to be Scheduled Areas. The criteria generally followed for declaring an area as Scheduled Area are preponderance of tribal population; compactness and reasonable size of the area; under developed nature of the area; and marked disparity in economic standard of the people. The President has declared Scheduled Areas in the nine states of Andhra Pradesh, Chhattisgarh, Gujarat, Jharkhand, Himachal Pradesh, Madhya Pradesh, Maharashtra, Orissa and Rajasthan.